

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:6927

ANSWERED ON:11.05.2005

ALLOCATION OF COAL TO CORE AND NON-CORE SECTORS

Acharia Shri Basudeb;Adsul Shri Anandrao Vithoba;Ahir Shri Hansraj Gangaram;Badiga Shri Ramakrishna;Bose Shri Subrata;Ponnuswamy Shri E.;Saradgi Shri Iqbal Ahmed;Sethi Shri Arjun Charan;Singh Shri Ganesh

Will the Minister of COAL be pleased to state:

- (a) whether the Government has laid down any norms for allocation of coal to core and non-core sectors;
- (b) if so, the details thereof;
- (c) whether some reports regarding violation of guidelines in allotment of coal permits were received during the last three years and as on date;
- (d) if so, the details thereof, year-wise;
- (e) the action/steps taken by the Government in this regard;
- (f) whether the Government proposes to introduce open tendering system for allocating coal blocks for captive mining;
- g) if so, the details thereof;
- h) whether the Government has taken into consideration the interests of Power Generating Companies in public sector regarding auctioning of coal blocks; and
- i) if so, the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE FOR COAL (DR. DASARI NARAYANA RAO)

(a) & (b): Yes, Sir. Coal allocation to the Core and non-core sector consumers is based on norms. The norms for various core and non-core sectors are determined by the various administrative Ministries. The norms are based inter-alia on Plant Load Factor, the capacity of the plant, boiler efficiency, the Gross Calorific Value (GCV) and moisture of the coal.

(c) to (e): Neither Ministry of Coal nor the coal companies issue coal permits.

(f) to (i): Yes, Sir. The Central Government is considering a proposal to introduce competitive bidding as a selection process for allocation of coal blocks for captive mining. While taking a decision in this matter, the views of Power companies/Ministry of Power, would be duly taken into consideration.